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Agrahayana 4, 1938 (Saka)

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(English Version)

Tenth Session (Sixteenth Lok Sabha)



(Vol. XX Contains Nos. 1 to 10)

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LOK SABHA DEBATES

LOK SABHA

Friday, November 25, 2016/Agrahayana 4, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

REFERENCES BY THE SPEAKER

(i) Constitution Day

[Translation]

HON. SPEAKER: Hon. Members, as you are aware, tomorrow is 26th November, which is celebrated as Constitution Day.

On November 26, 1949, the Constituent Assembly of India adopted the Constitution of India, which began a new era in the history of Independent India with effect from January 26, 1950. With the adoption of the Constitution, the citizens of our country entered a new era of constitutional, autonomous and modern India with an important goal of peace, equality and progress for all.

Let us take this opportunity to further resolve and strengthen our efforts to raise awareness about the principles of justice, liberty, equality and fraternity mentioned in the Constitution.

11.02 hrs

(ii) 8th Anniversary of terrorist attack in Mumbai on 26 November, 2008

[Translation]

HON. SPEAKER: Hon. Members, on the occasion of the Eighth Anniversary of the brutal terrorist attack in Mumbai, this House pays homage to the innocent people who were killed and seriously injured in the attack on 26th of November, 2008.

On this very day, in November 2009, the House resolved to fight unitedly against terrorism.

Today we pledge again, that we will work unitedly to defeat the evil forces of terrorism in our country and across the world. This House recalls the indomitable courage, gallantry and selfless service displayed by our valiant security forces while countering the terrorist attack. The House stands along with the families and relatives of the victims of this terrorist attack.

Now the House will observe silence for some time in honour of the departed souls. 25.11.2016 9

11.04 hrs

(The Members then stood in silence for a short while)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, when you inaugurated the new edition of the Constitution then ... (Interruptions)

HON. SPEAKER: I will give you time at 12 o'clock to speak about the Constitution.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: Madam, I am not talking about adjournment motion.... (*Interruptions*) I am speaking with permission.... (*Interruptions*)

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): This is not the occasion. Members are waiting for the Question Hour. ... (Interruptions)

[Translation]

SHRI MALLIKARJUN KHARGE: Madam, I will speak for only one minute, I do not want to talk much.... (*Interruptions*)

HON. SPEAKER: If you speak, I have to allow them as well. I will allow you at 12 o'clock.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: The Prime Minister says this on Constitution Day, "opposition is favouring black money and they were not prepared."

HON. SPEAKER: I got it. About that matter, I will allow you to speak at 12 o'clock.

... (Interruptions)

[English]

HON. SPEAKER: I will allow you at 12 o'clock, but not now. I will allow you after the Question Hour.

... (Interruptions)

11.06 hrs

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

11.07 hrs

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Question No. 141.

Shrimati Kirron Kher.

(Q. 141)

SHRIMATI KIRRON KHER: Madam Speaker, out of the total Rs. 11,883 crore that has to be spent for Corporate Social Responsibility, companies have only spent Rs. 8,803 crore in the year 2014-15. While it is evident that there is a serious issue of non-compliance, it is crucial to monitor how the money allocated to Corporate Social Responsibility is utilised. ... (*Interruptions*)

Therefore, will the Minister be pleased to state what mechanisms are put in place to evaluate whether the money spent by the companies as a part of Corporate Social Responsibility reaches its intended goal and, whether there is any regulatory body which checks how the funds are utilised? ... (*Interruptions*)

[Translation]

SHRI ARJUN RAM MEGHWAL: Madam, a provision for Corporate Social Responsibility has been made under Rule 135 of the Companies Act.... (Interruptions) Under this, a provision has been made for companies to spend two percent of its profits. The Hon. Member has asked that if some companies have not spent this, then how do we monitor it? The Registrar of Companies, R.O.C. in the country, has so far given notices to about 496 companies.... (Interruptions) Action will be taken after the report of noncompliance is received after giving the notices. The process is a little lengthy but many companies and PSUs have started spending. It has been only one year and already the progress is quite good. ... (Interruptions)

[English]

SHRIMATI KIRRON KHER: I would like to thank the Hon. Minister. I would like to also say that an assessment of CSR expenditure of 7,334 companies for the year 2014-15 indicates that 4,195 companies did not incur any expenditure on CSR. ... (*Interruptions*) PSUs are the bigger defaulters than private companies. The reasons given by the companies for not spending, includes

'suitable implementing agency not found', 'inability to formulate well-conceived CSR policy', etc. ... (*Interruptions*)

In this regard, what are the initiatives taken by the National Foundation for Corporate Social Responsibility, NFCSR, which is the apex national institution that aims to facilitate the corporate sector to work in partnership with various organisations for active contribution towards sustainable growth and development? ... (*Interruptions*)

[Translation]

SHRI ARJUN RAM MEGHWAL: Madam, through you, I would like to tell the Hon. Member that there are 226 PSU companies, out of which 142 companies have made expenditure and 84 companies have not made any expenditure.... (Interruptions) We have sent them a show-cause notice. After sending the show-cause notice, there is a provision in the Companies Act to disclose as to why they are not contributing towards it.... (Interruptions) Once the reply to the show-cause notice is received, we will have to allow the provision of natural justice and hear them out.... (Interruptions) If thereafter it is found that they have committed certain irregularities under 134(8) in the Companies Act then definitely further action will be taken against them. ... (Interruptions)

SHRI NISHIKANT DUBEY: Madam Speaker, CSR was not the brainchild of any Government. This CSR was result of the farsightedness of Mr. Mahtab, Shri Gurudas Dasgupta and Shri Yashwant Sinha of the Standing Committee of Finance, of which I was a member.... (Interruptions) The reason behind CSR was the section 135 (5) which says: [English] "The extant provision under section 135(5) that preference would be given to local areas and areas where the company operates, companies may also implement CSR at places other than local areas." [Translation] But the objective behind it was that, the area where we come from whether it is Jharkhand, Orissa and Chhattisgarh, there is a lot of mining, but there is no development in our area.... (Interruptions) That is why this concept of CSR came into being.... (Interruptions)

Madam, in the report that the Government has given, it has been stated, like in my state Jharkhand, where 40% of the mines and minerals of this country are, the expenditure there in CSR has been only Rs. 86 crore. ... (*Interruptions*) If companies have spent Rs. 8803 crore in CSR, only Rs. 86 crore has been spent in my state. This means that none of the things on the basis of which we created Section - 135(5) are being implemented properly.... (*Interruptions*) Secondly,

most of the money, around Rs. 5500, which is going to the Swachh Bharat Fund, vocational skills or socio-economically, is going to those states where there is no need for CSR, the states which are rich. It is going there.... (*Interruptions*) Through you, I urge the Government, that after such discrepancies coming into notice, on the basis of which this CSR has been made and the high-level committee that has been formed by the Government, especially after the introduction of FDI, what is the approach of the Government of India regarding Clause 75 of CAB-16 and section-384 of 2 in case of foreign companies, what is the approach of the Government of India and what is its future plan? ... (*Interruptions*)

SHRI ARJUN RAM MEGHWAL: Madam Speaker, Hon. Member has asked a really good question. It is really a matter of concern if the CSR money is not spent in the state where the land acquisition was made and the farmers gave their land but it is spent somewhere else or on that place where their corporate office is located.... (Interruptions) Based on the suggestion of the Hon. Member, whatever strategy the Government will adopt, when we review in the department and the DPE for the PUCs, then every effort will be made

to accept their suggestions and take action accordingly. ... (Interruptions)

SHRI JAGDAMBIKA PAL: Hon. Speaker Madam, this is a very important question. ... (*Interruptions*) Be it public sector companies or private companies of the country, it was decided that if they earn a dividend, then at least two percent of that profit should be discharged as Corporate Social Responsibility for the development of that area. ... (*Interruptions*) It is correct that notices are being given to private companies but the PSUs which are running in profit, how many such PSUs are there which have not yet spent two per cent of CSR in the last three years under this section - 135(5) which started in 2013. Which are those public sector companies? ... (*Interruptions*)

The money asked to spend in Sansad Adarsh Gram Yojana, how much has been spent in Sansad Adarsh Gram Yojana? ... (*Interruptions*) As per my knowledge, no money has been spent in any Sansad Adarsh Gram, anywhere. ... (*Interruptions*)

SHRI ARJUN RAM MEGHWAL: Madam Speaker, as I have mentioned, out of the total 226 PUCs, only 142 have made the expenditure and 84 have not.... (*Interruptions*) The Hon. Member has

asked what we have done for them. 496 notices that we have given including private sector companies.... (*Interruptions*) If the private sector companies do not spend in the area in which they are engaged or the area in which the farmers' have lost their lands, then the DPE - Department of Public Sector Enterprises, PUC and our department will collectively review it.... (*Interruptions*) A mechanism is being prepared for this. You will see positive results in the coming time. ... (*Interruptions*)

[English]

SHRI NAGENDRA KUMAR PRADHAN: My parliamentary constituency, Sambalpur, covers a number of mines and mineral industries. Implementation of CSR is a good step from the Government.

In my constituency, there are a number of industries and a lot of mining activities are going on there. ... (*Interruptions*) Thousands of families have been displaced in my constituency, they have lost their land and they have been suffering like anything. ... (*Interruptions*) But the CSR activity has not come to their rescue so far. ... (*Interruptions*)

So, I want to know from the Government as to whether a special drive will be conducted in areas where CSR activities have not been implemented so far.... (*Interruptions*)

[Translation]

SHRI ARJUN RAM MEGHWAL: Madam, through you, I would like to tell the Hon. Member that as per the guidelines of the Department of Public Enterprises (DPE) and Department of Corporate Affairs, the farmers whose lands have been acquired or areas where mining work is being done and CSR money is not being used, we will try to get it implemented.... (Interruptions)

(Q. 142)

[English]

SHRI PRALHAD JOSHI: Madam Speaker, a bold step has been taken by our Government under the dynamic leadership of our Prime Minister Narendra Modiji and Arun Jaitley for fighting black money. ... (*Interruptions*) Not only India, but the entire world is appreciating that. ... (*Interruptions*) Today, India has taken a historic step in fighting black money and fake currency and the entire world is supporting that. ... (*Interruptions*) But unfortunately people who are having black money themselves are opposing it and are also disrupting the House. ... (*Interruptions*) It is most unfortunate. ... (*Interruptions*)

Madam, with the initiative taken by the Finance Ministry under Jan Dhan Yojana, a sizeable population has come under the banking network in our country. ... (Interruptions) But still I feel there are a number of people who are outside the banking network and also digitalization in remote areas is yet to happen. ... (Interruptions) With the cooperation of State Governments, to expand digitalization and also to end cash-based transactions in the country, I want to know what steps the Government is going to initiate. ... (Interruptions)

Then, what are the steps that the Government intends to take to promote to move towards a digital, cashless economy and to bring in a new phase in the development of the country?... (*Interruptions*)

MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam Speaker, the total effort of the Government is to see that the quantum of physical currency comes down, but trade and economy must expand and whatever comes down has to be substituted and further expanded by digital currency. ... (Interruptions) This is a process which has been happening. ... (Interruptions) For example, today there are 80 crore Debit Cards of various kinds which are already in circulation and 40 crore out of them are actively being used at the ATM machines. ... (Interruptions) Now, E-Wallets, Debit Cards, Credit Cards, Digital Transfers - this is the future technology in relation to currency which the Government is encouraging it. ... (Interruptions) Yesterday only I had a conference with Chairpersons of all banks in India and asked them to promote digital currency in addition to the physical currency which is in place. ... (*Interruptions*)

As far as the involvement of State Governments is concerned, we are going to request State Governments in this regard. ... (*Interruptions*) The Government of Andhra Pradesh has taken an initiative and there the Collectors are also involved and they are working closely with the banks in order to ensure that digital transactions expand. ... (*Interruptions*)

SHRI PRALHAD JOSHI: Madam, I thank the hon. Minister for elaborately replying to my question.

My second supplementary is, India has surpassed the United States of America to become the world's largest smart phone market in terms of active smart phone users crossing over 22 crores. ... (*Interruptions*) The volume of transactions *via* mobile banking has doubled, going up from 18 crore in 2014-15 to 39 crore in 2015-16, as per an estimate of RBI. ... (*Interruptions*) Transactions of m-wallet – a mobile phone app that allows cashless transactions – too have witnessed a jump in volume, touching 60.4 crore compared to 25.5 crore in 2014-15.

According to some estimates, a large scale adoption of digital finance would boost their GDP by six per cent... (*Interruptions*)

HON. SPEAKER: Mr. Joshi, please put your supplementary.

SHRI PRALHAD JOSHI: Even the RBI, in a Consultation Paper, floated, titled 'Vision 2018' has proposed to encourage greater use of electronic payments by all sections of the society. But at the same time, it has also noted the need to develop an 'appropriate oversight framework for the new system' and 'augmenting the data reporting and fraud monitoring system.' ... (*Interruptions*)

Keeping the same in mind, what are the steps taken to formulate a policy to build a supervisory mechanism for them? On some credit cards, specially, which are outsourced, the user charges are very high. So, whether the Government is going to consider monitoring it and bring in a system for it ... (*Interruptions*)

SHRI ARUN JAITLEY: Madam, as far as the user charges are concerned, this also depends on the extent of the user. As the volumes are going to expand, the rates are going to come down... (*Interruptions*) In any case, in order to encourage digital currency, the

Government has made sure and requested the banks to waive off all the charges till the 31st of December, 2016; and the banks have already agreed to waive off the charges till 31st of December, 2016... (*Interruptions*)

I may also inform my friend that credit card is not the only mechanism. You have e-wallets; you have debit cards, which are used on the point-of-sales machines. They are also further used through various forms of smart phones; and as the telephone penetration in India and the use of smart phones and android phones increases, this process is also going to significantly expand... (*Interruptions*)

HON. SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: You do not want to discuss anything! What is this going on?

... (Interruptions)

HON. SPEAKER: No, this will not do; I am sorry.

... (Interruptions)

*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 143 to 160 Unstarred Question Nos. 1611 to 1840

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 o' clock.

11.19 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

^{*} For Questions, please refer to Master copy of English version, placed in Library.
You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

12.02 hrs

The Lok Sabha reassembled at Two Minutes past Twelve of the clock.

(Hon'ble Speaker in the chair)

[Translation]

HON. SPEAKER: Hon. Members, I have received notices of adjournment motion on behalf of Sarvashri H.D. Devegowda, Shri Mallikarjun Kharge, Shri Kamal Nath, Shri K.C. Venugopal, Shri Sudip Bandyopadhyay, Shri Dharmendra Yadav, Prof. Saugata Roy, Shri Jitendra Chaudhary, Shri N.K. Premachandran, Shri P. Karunakaran, Mohammed Salim, Mohammed Badaruddoza Khan, Shrimati P.K. Sreemathy Teacher, Shri Kodikunnil Suresh, Shri Jose K. Mani and Dr. A. Sampath, on various subjects.

Though these matters are important, it is not necessary to disturb the proceedings of the House today. These matters can also be raised through other opportunities.

Therefore, I have not given permission for any notice of motion for adjournment.

... (Interruptions)

12.03 hrs

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: Now, Papers to be laid on the Table.

... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): Sir, on behalf of Shri Shripad Yesso Naik, I beg to lay the following papers:-

- (1) A copy of the Notification No. 789(E) (Hindi and English version) of Drugs and Cosmetics Rules, 2016 under section 38 of the Drugs and Cosmetics Act, 1940 (5th Amendment) published on 12th August, 2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. L.T. 5402/16/16)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Madam, I lay the following papers: -

- (1) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the New India Insurance Company Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the New India Insurance Company Limited, Mumbai, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. L.T. 5403/16/16)

- (b) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2015-2016, along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. L.T. 5404/16/16)

- (2) A copy each of the following notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Insurance Report and Abstracts for Life Insurance Business) Regulations, 2016 published in the Notification No. F. No. IRDA/Reg/10/122/2016 in Gazette of India dated the 9th May, 2016.
 - (ii) The Insurance Regulatory and Development Authority of India (Disinvestment) Regulations, 2016 published in the Notification No. F. No. IRDA/Reg/22/134/2016 in Gazette of India dated the 11th August, 2016.
 - (iii) The Insurance Regulatory and Development Authority of India (Insurance Surveyors and Loss Assessors)

 Regulations, 2015 published in the Notification No. F.

No. IRDA/Reg/18/108/2015 in Gazette of India dated 3rd November, 2015.

- (iv) The Insurance Regulatory and Development Authority of India (Registration of Foreign Reinsurers other than Lloyd and Operation of Branch Functions) Regulations, 2015 published in the Notification No. F. No. IRDA/Reg/17/107/2015 in Gazette of India dated the 23rd October, 2015.
- (v) The Insurance Regulatory and Development Authority of India (Registration of Foreign Reinsurers other than Lloyd and Operation of Branch Functions) (First Amendment) Regulations, 2016 published in the Notification No. F. No. IRDA/Reg/1/113/2016 in Gazette of India dated the 4th February, 2016.

(Placed in Library, See No. L.T. 5405/16/16)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994-

(i) G.S.R. 835(E) published in Gazette of India dated the 30th August, 2016, and by which certain amendments have been made in Notification No. 26/2012-Service Tax dated the 20th June, 2012 and an explanatory memorandum.

- (ii) G.S.R. 850(E) published in Gazette of India dated the 2nd September, 2016, and by which certain amendments have been made in Notification No. 25/2012-Service Tax dated the 20th June, 2012 and an explanatory memorandum.
- (iii) G.S.R. 857(E) published in Gazette of India dated the 6nd September, 2016, and by which certain amendments have been made in Notification No. 25/2012-Service Tax dated the 20th June, 2012 and an explanatory memorandum.
- (iv) G.S.R. 902(E) published in Gazette of India dated the 22th September, 2016, and by which the State Government can provide long-term lease (of 30 years or more) of industrial plots to industrial units by the

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Industrial Development Corporation/Undertaking to the extent of service tax. or a lump sum (called as premium, salami, cost, price, development charges or by any other name) payable for such lease has been exempted from service tax and an explanatory memorandum.

(v) The Service Tax (Third Amendment) Rules, 2016 published in Notification No. G.S.R. 923(E) Gazette of India dated the 28th September, 2016, and an explanatory memorandum.

(Placed in Library, See No. L.T. 5406/16/16)

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
 - (i) The Income Declaration Scheme Rules, 2016 published in Notification No. S.O. 1831(A) Gazette of India dated the 19th May, 2016, and an explanatory memorandum.
 - (ii) Direct Tax Dispute Resolution Scheme Rules, 2016 published in Notification No. S.O. 1903(A) Gazette of

India dated the 26th May, 2016, and an explanatory memorandum.

- (iii) The Income Declaration Scheme (Amendment) Rules, 2016 published in Notification No. S.O. 2477(A) Gazette of India dated the 20th July, 2016, and an explanatory memorandum.
- (iv) S.O. 2478 (E) published in Gazette of India dated the 20th July, 2016, and by which the districts of the States mentioned therein have been notified as backward areas under the first proviso to sub-section (1) of Section 32 of the said Act and an explanatory memorandum.
- (v) The Income Declaration Scheme (Second Amendment) Rules, 2016 published in Notification No. S.O. 2705(E) Gazette of India dated the 12th August, 2016, and an explanatory memorandum.
- (vi) The Income Declaration Scheme (Third Amendment)
 Rules, 2016 published in Notification No. S.O.

2728(E) Gazette of India dated the 17th August, 2016, and an explanatory memorandum.

- (vii) The Income-tax (25th Amendment) Rules, 2016 published in Notification No. S.O. 3150(E) Gazette of India dated the 5th October, 2016, together with an explanatory memorandum.
- (viii) The Income-tax (24th Amendment) Rules, 2016 published in Notification No. S.O. 3145(E) Gazette of India dated the 4th October, 2016, together with an explanatory memorandum.
 - (ix) S.O. 3078(E) published in Gazette of India dated the 29th September, 2016, and which was amended by. Notification S.O. 892(E) dated the 31st March, 2015 repealed and an explanatory memorandum.
 - (x) S.O.3079(E) published in Gazette of India dated the 29th September, 2016, together with an explanatory memorandum regarding new standard for computation and disclosure of income for the assessment year 2017-2018 and subsequent assessment year.

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(xi) The Income-tax (23th Amendment) Rules, 2016 published in Notification No. S.O. 3080(E), Gazette of India dated the 29th September, 2016, and an explanatory memorandum.

- (xii) S.O.3075 (E) published in Gazette of India dated the 28th September, 2016, specifying the districts of the State of Andhra Pradesh as a backward area under the first proviso to sub-section (1) of Section 32 of the said Act and an explanatory memorandum.
- (xiii) The Income-tax (14th Amendment) Rules, 2016 published in Notification No. S.O. 1949(E) of Gazette of India dated the 2th June, 2016, and an explanatory memorandum.
- (xiv) The Income-tax (15th Amendment) Rules, 2016 published in Notification No. S.O. 2151(E) of Gazette of India dated the 20th June, 2016, and an explanatory memorandum.
- (xv) The Income-tax (18th Amendment) Rules, 2016 published in Notification No. S.O. 2213(E) of Gazette

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of India dated the 27th June, 2016, and an explanatory memorandum.

- (xvi) The Income-tax (20th Amendment) Rules, 2016 published in Notification No. S.O. 2671(E) of Gazette of India dated the 9th August, 2016, and an explanatory memorandum.
- (xvii) The Income-tax (21th Amendment) Rules, 2016 published in Notification No. S.O. 2747(E) of Gazette of India dated the 19th August, 2016, and an explanatory memorandum.

(Placed in Library, See No. L.T. 5407/16/16)

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) S.O. No. 2439 (E) which was published in Gazette of India on 15th July, 2016 and through which several amendments are done in the Notification No. 36/2001-

CU (N.T.), accompanied by an explanatory memorandum.

- Notification No. 102/2016-CU (N.T) published in (ii) Gazette of India dated the 21th July, 2016, and which provides for conversion of certain foreign currencies into Indian currency or conversion of Indian currency into foreign currencies for the purpose of determination of imported and exported goods. The for conversion revised exchange rates are accompanied by an explanatory memorandum.
- (iii) S.O. 2564 (E) which was published in the Gazette of India on 29th July, 2016, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
- (iv) Notification No. 105/2016-CU (N.T) published in Gazette of India dated the 3th August, 2016, which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose

of determination of imported and exported goods, and an explanatory memorandum.

- (v) Notification No. 106/2016-CU (N.T) published in Gazette of India dated the 4th August, 2016, which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose of determination of imported and exported goods, and an explanatory memorandum.
- (vi) S.O. 2707 (E) which was published in the Gazette of India on 12th August, 2016, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
- (vii) Notification No. 112/2016-CU (N.T) published in Gazette of India dated the 18th August, 2016, which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose

of determination of imported and exported goods, and an explanatory memorandum.

- (viii) Notification No. 117/2016-CU (N.T) published in Gazette of India dated the 26th August, 2016, which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose of determination of imported and exported goods, and an explanatory memorandum.
 - (ix) S.O. 2822 (E) which was published in the Gazette of India on 31st August, 2001, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
 - (x) Notification No. 119/2016-CU (N.T) published in Gazette of India dated the 1th September, 2016, Which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose

of determination of imported and exported goods, and an explanatory memorandum.

- (xi) S.O. 2495 (E) which was published in the Gazette of India on 15th September, 2016, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
- (xii) Notification No. 121/2016-CU (N.T) published in Gazette of India dated the 15th September, 2016, Which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose of determination of imported and exported goods, and an explanatory memorandum.
- (xiii) Notification No. 122/2016-CU (N.T) published in Gazette of India dated the 22th September, 2016, Which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for

the purpose of determination of imported and exported goods, and an explanatory memorandum.

- (xiv) S.O. 3102 (E) which was published in the Gazette of India on 30th September, 2016, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
- (xv) Notification No. 124/2016-C.U.(N.T) published in Gazette of India dated the 6th October, 2016, Which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose of determination of imported and exported goods, and an explanatory memorandum.
- (xvi) S.O. 3205 (E) which was published in the Gazette of India on 14th October, 2016, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
- (xvii) Notification No. 127/2016-C.U.(N.T) published in Gazette of India dated the 20th October, 2016, Which

is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose of determination of imported and exported goods, and an explanatory memorandum.

- (xviii) S.O. 3351 (E) which was published in the Gazette of India on 31st October, 2016, and through which several amendments were made in the Notification No. 36/2001-CU (N.T.) on 3rd August, 2001.
 - (xix) Notification No. 136/2016-CU (N.T) published in Gazette of India dated the 3rd November, 2016, Which is regarding the revised exchange rates for conversion of certain foreign currencies into Indian currency or Indian currency into foreign currencies for the purpose of determination of imported and exported goods, and an explanatory memorandum.
 - (xx) G.S.R. 937(E) published in Gazette of India dated the 3th October, 2016 by which certain amendments have

been made in the notifications mentioned therein and an explanatory memorandum.

- (xxi) G.S.R. 813(E) published in Gazette of India dated the 23rd August, 2016, by which certain amendments have been made in Notification No. 96/2008-CU dated the 13th August, 2008 and an explanatory memorandum.
- (xxii) G.S.R. 851(E) published in Gazette of India dated the 2nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.
- (xxiii) G.S.R. 873(E) published in Gazette of India dated the 8nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.
- (xxiv) G.S.R. 891(E) published in Gazette of India dated the 16nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated

the 17th March, 2012 and an explanatory memorandum.

- (xxv) G.S.R. 901(E) published in Gazette of India dated the 22nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.
- (xxvi) G.S.R. 909(E) published in Gazette of India dated the 23nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.
- (xxvii) G.S.R. 931(E) published in Gazette of India dated the 29nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.
- (xxviii) G.S.R. 947(E) published in Gazette of India dated the 3rd October, 2016, and which was amended by

Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.

- [xix] G.S.R. 907(E) published in Gazette of India dated the 23rd September, 2016, and by which certain amendments have been made in the notifications mentioned therein and an explanatory memorandum.
- (xxx) G.S.R. 795(E) published in Gazette of India dated the 13th August, 2016, and notified by the Department of Commerce in para 4.04of the Foreign Trade Policy 2015-20, and regarding the implementation of duty free import of only the fabric (including interlining) to be included in the garment along with an explanatory memorandum.
- (xxxi) S.O. 2566 (E) which was published in the Gazette of India on 29st July, 2016, and through which several amendments were made in the Notification No. 52/2003-CU (N.T.) on 31st March, 2003.
- (xxxii) G.S.R. 948(E) published in Gazette of India dated the 3rd October, 2016, in the Notification No. 94/96-C.E.

dated the 16th December, 1996 in which certain amendments have been made and an explanatory memorandum.

(Placed in Library, See No. L.T. 5408/16/16)

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 159, of the Customs Act, 1962 Central Excise Act, 1944 and Section 94 of the Finance Act 1994-
 - (i) The Customs, Central Excise and Service Tax Error (Amendment) Rules, 2016 published in Notification No. 1019(E) in Gazette of India dated the 31th October, 2016, and an explanatory memorandum.
 - (ii) G.S.R. 1018(E) published in Gazette of India dated the 31st October, 2016, and which is the average exemption from customs duty, central excise duty or service tax, as the case may be, charged on imported goods or excisable goods used as input services or taxable services in the manufacturing of exported goods. An explanatory memorandum regarding revision of errors of industrial rates.

(iii) G.S.R. 996(E) published in Gazette of India dated the 13th August, 2016, and which was amended by Notification No. 110/2015-CE, dated the 16th November, 1996 and an explanatory memorandum.

(Placed in Library, See No. L.T. 5409/16/16)

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R. 935(E) published in Gazette of India dated the 30th September, 2016 The purpose of which is to provide exemption from service tax payable on transport services by educational institutions to the students, teachers and staff of such institutions for the period 1.4.2013 to 10.7.2014 under Section 66B of the Finance Act, 1994 and an explanatory memorandum.
 - (ii) G.S.R. 914(E) published in Gazette of India dated the 26th September, 2016, which is intended to provide exemption from service tax payable on transport service through Yog Undanam provided by the

companies registered under Section 12AA of the Income-tax Act, 1961, from 1.7.2012 to 20.10.2015 and an explanatory memorandum.

- (iii) G.S.R. 823(E) published in Gazette of India dated the 26th August, 2016, and by which certain amendments have been made in the Notification No. 12/2012-CU dated the 17th March, 2012 and an explanatory memorandum.
- (iv) G.S.R. 852(E) published in Gazette of India dated the 2nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.
- (v) G.S.R. 874(E) published in Gazette of India dated the 8nd September, 2016, by which certain amendments have been made in Notification No. 12/2012-CE, dated the 17th March, 2012 and an explanatory memorandum.

(Placed in Library, See No. L.T. 5410/16/16)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 -

- (i) G.S.R. 760(E) which was published in Gazette of India dated the 2th August, 2016, whose meaning is that pending the outcome of the sunset review investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties, the levy of anti-dumping duty imposed on the import of Polytera Fluoro Ethylene (PTFE) originating in or exported from the People's Republic of China for a period of one year i.e. 23th August, 2017, to be extended up to and including that day.
- (ii) G.S.R. 762(E) which was published in Gazette of India dated the 4th August, 2016, whose meaning is that pending the outcome of the sunset review investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties, the levy of anti-dumping

duty imposed on the import of sewing machine needles originating in or exported from the People's Republic of China for a period of one year i.e. 21th June, 2017, up to which the date is to be extended and an explanatory memorandum.

- (iii) G.S.R. 763(E) published in Gazette of India dated the 4th August, 2016, And which means, pending the outcome of the sunset review investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties, the levy of anti-dumping duty imposed on the import of opal glass ware originating in or exported from the People's Republic of China and UAE for a period of one year i.e. 8th August, 2017, including that day, along with an explanatory memorandum.
- (iv) G.S.R. 769(E) published in Gazette of India dated the 5th August, 2016, which seeks to prescribe export price on CIF basis, on or above which safeguard duty 'Hot Rolled Flat Products of Non-Alloy and Other Alloy

Steel in Coils of 600 mm and More' shall not be applicable along with an explanatory memorandum.

- (v) G.S.R. 773(E) published in Gazette of India dated the 8th August, 2016, seeking to extend the levy of anti-dumping duty imposed on imports of Sodium Nitrate originating in or exported from the People's Republic of China for a period of one year, i.e. upto the 16th August, 2017, including the day in which that day is included till the outcome of the Sunset Review Investigation being conducted by the Directorate General of Anti-dumping and Allied Duties. And an explanatory memorandum.
- (vi) G.S.R. 774(E) published in Gazette of India dated the 8th August, 2016, seeking to extend the levy of anti-dumping duty imposed on imports of certain Rubber Chemicals namely Dibenzothiazole disulfide (MBTS) originating in or exported from the People's Republic of China till the outcome of the Sunset review investigation conducted by the Directorate General of

Anti-dumping and Allied Duties. That is to be extended till 19th October, 2017 inclusive of that day and an explanatory memorandum.

- (vii) G.S.R. 775(E) published in Gazette of India dated the 8th August, 2016 seeking to finalize the final assessment of the provisional assessment of imports into India of PVC flax film produced by M/s Haining Tianfu Warp Knitting Company Ltd., People's Republic of China and M/s Manna, People's Republic of Korea, which have been provisionally assessed in pursuance of the notifications referred to therein and an explanatory memorandum
- (viii) G.S.R. 776(E) published in Gazette of India dated the 8th August, 2016, seeking to impose definitive anti-dumping duty on PBC Flex Film originating in or exported from the People's Republic of China for a period of five years in pursuance of the final findings of the anti-dumping investigation being conducted by

the Directorate General of Anti-Dumping and Allied Duties, along with an explanatory memorandum.

- (ix) G.S.R. 777(E) published in Gazette of India dated the 8th August, 2016, seeking to impose impose definitive anti-dumping duty for a period of five years on viscose staple fiber, except bamboo fiber originating in or exported from the People's Republic of China and Indonesia, in pursuance of the final findings of the anti-dumping investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties. and an explanatory memorandum.
 - (x) G.S.R. 778(E) published in Gazette of India dated the 8th August, 2016, whose intent is goods originating in or being 'hot' from China, People's Republic of Korea, Japan, People's Republic of Korea, Russia, Brazil and Indonesia in pursuance of the final findings of the antidumping investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties in pursuance of the preliminary findings of the

Designated Authority. And definitive anti-dumping duty in the prescribed form is to be imposed on 'Hot Rolled Flat Products of Non-Alloy and Other Alloy Steel' for a period of six months along with an explanatory memorandum

(xi) G.S.R. 799(E) published in Gazette of India dated the 17th August, 2016, whose intent is 'Cold Rolled Flat Products of India' originating in or originating in China, Japan, Korea and the People's Republic of Korea and Ukraine in pursuance of the final findings of the antidumping investigation being conducted by the Designated Authority of the Directorate General of Anti-Dumping and Allied Duties in pursuance of the preliminary findings of the Designated Authority. Definitive anti-dumping duty in the prescribed form is to be imposed on non-alloy and other alloy steel for a period of six months along with an explanatory memorandum.

(xii) G.S.R. 806(E) published in Gazette of India dated the 19th August, 2016, pending the outcome of the sunset review investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties, the levy of anti-dumping duty imposed on the import of caustic soda originating in or exported from Chinese Taipei for a period of one year i.e. till 22 August 2017 including that day. Includes, to be extended and an explanatory memorandum.Anti-dumping duty imposed on imports of casting soda originating in or exported from Thailand and Norway has been allowed to lapse on the recommendation of the Designated Authority.

(xiii) G.S.R. 807(E) published in Gazette of India dated the 19th August, 2016, pending the outcome of the sunset review investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties, the levy of anti-dumping duty imposed on imports of I-phenyl-3 methyl-5 pyrazolanol originating in or exported from the People's Republic of China for

a period of one year, i.e. To be extended upto 23rd August, 2017 inclusive of that day, along with an explanatory memorandum.

- (xiv) G.S.R. 846(E) published in Gazette of India dated the 1th September, 2016 the purpose of which is to impose definitive anti-dumping duty for a period of 5 years on "Glass and related articles" originating in and exported from the People's Republic of China under Heading 7091 of the First Schedule of the Customs Tariff Act, 1975, along with an explanatory memorandum.
- (xv) G.S.R. 864(E) published in Gazette of India dated the 7th September, 2016, pending the outcome of the sunset review investigation being conducted by the Directorate General of Anti-Dumping and Allied Duties, the levy of anti-dumping duty imposed on the import of mercury nitro aniline originating in or exported from the People's Republic of China for a period of one year i.e. till 8th September, 2017 in which

it Days to be extended and an explanatory memorandum.

(xvi) G.S.R. 960(E) published in Gazette of India dated the 6th October, 2016, Intended to levy antidumping duty imposed on imports of specified narrow woven (hook and loop velcro tapes) originating in or exported from the People's Republic of China for a period of five years, along with an explanatory memorandum.

(Placed in Library, See No. L.T. 5411/16/16)

- (9) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year that ended on 31st March, 2016 and the Auditor's Report thereon:—
- i. Andhra Rural Development Bank Warangal

(Placed in Library, See No. L.T. 5412/16/16)

ii. Andhra Pragati Bank, Kadapa

(Placed in Library, See No. L.T. 5413/16/16)

iii. Arunachal Pradesh Gramin Bank, Naharlagun

(Placed in Library, See No. L.T. 5414/16/16)

iv. Assam Gramin Vikash Bank, Guwahati

(Placed in Library, See No. L.T. 5415/16/16)

v. Bagia Rural Development Bank, Murshidabad

(Placed in Library, See No. L.T. 5416/16/16)

vi. Badoda Rajasthan Regional Rural Bank, Ajmer

(Placed in Library, See No. L.T. 5417/16/16)

vii. Badoda Uttar Pradesh Gramin Bank, Raebareli

(Placed in Library, See No. L.T. 5418/16/16)

viii. Bihar Gramin Bank, Begusarai

(Placed in Library, See No. L.T. 5419/16/16)

ix. Central Madhya Pradesh Gramin Bank, Chhindwara

(Placed in Library, See No. L.T. 5420/16/16)

x. Chaitanya Godavari Grameena Bank, Guntur

(Placed in Library, See No. L.T. 5421/16/16)

xi. Dena Gujarat Gramin Bank, Gandhinagar

(Placed in Library, See No. L.T. 5422/16/16)

xii. Rural Bank of Aryawat, Lucknow

(Placed in Library, See No. L.T. 5423/16/16)

xiii. Himachal Pradesh Gramin Bank, Mandi

(Placed in Library, See No. L.T. 5424/16/16)

xiv. Jharkhand Gramin Bank, Ranchi

(Placed in Library, See No. L.T. 5425/16/16)

xv. Jammu and Kashmir Rural Bank, Jammu and Kashmir

(Placed in Library, See No. L.T. 5426/16/16)

xvi. Karnataka Vikas Gramin Bank, Dharwad

(Placed in Library, See No. L.T. 5427/16/16)

xvii. Kashi Gomti United Rural Bank, Varanasi

(Placed in Library, See No. L.T. 5428/16/16)

xviii. Kaveri Grammena Bank, Mysore

(Placed in Library, See No. L.T. 5429/16/16)

xix. Kerala Gramin Bank, Mallapuram

(Placed in Library, See No. L.T. 5430/16/16)

xx. Langpi Dehangi Gramin Bank, Diphu

(Placed in Library, See No. L.T. 5431/16/16)

xxi. Madhyanchal Gramin Bank, Sagar

(Placed in Library, See No. L.T. 5432/16/16)

xxii. Maharashtra Gramin Bank, Aurangabad

(Placed in Library, See No. L.T. 5433/16/16)

xxiii. Malwa Gramin Bank, Sangrur

(Placed in Library, See No. L.T. 5434/16/16)

xxiv. Manipur Rural Bank, Imphal

(Placed in Library, See No. L.T. 5435/16/16)

xxv. Mizoram Rural Bank, Aizawl

(Placed in Library, See No. L.T. 5436/16/16)

xxvi. Nagaland Rural Bank, Kohima

(Placed in Library, See No. L.T. 5437/16/16)

xxvii. Narmada Jhabua Gramin Bank, Indore

(Placed in Library, See No. L.T. 5438/16/16)

xxviii. Orissa Gramya Bank, Bhubaneswar

(Placed in Library, See No. L.T. 5439/16/16)

xxix. Pallavan Grama Bank, Salem

(Placed in Library, See No. L.T. 5440/16/16)

xxx. Pandyan Grama Bank, Virudhunagar

(Placed in Library, See No. L.T. 5441/16/16)

xxxi. West Bengal Gramin Bank, Howrah

(Placed in Library, See No. L.T. 5442/16/16)

xxxii. Pragathi Krishna Gramin Bank, Bellary

(Placed in Library, See No. L.T. 5443/16/16)

xxxiii. Prathama Bank, Moradabad

(Placed in Library, See No. L.T. 5444/16/16)

xxxiv. Puduvai Bharathiar Grama Bank, Puducherry

(Placed in Library, See No. L.T. 5445/16/16)

xxxv. Purvanchal Bank, Gorakhpur

(Placed in Library, See No. L.T. 5446/16/16)

xxxvi. Punjab Gramin Bank, Kapurthala

(Placed in Library, See No. L.T. 5447/16/16)

xxxvii. Rajasthan Marudhar Gramin Bank, Jodhpur

(Placed in Library, See No. L.T. 5448/16/16)

xxxviii. Saptagiri Grameena Bank, Chittoor

(Placed in Library, See No. L.T. 5449/16/16)

xxxix. Sarva U.P. Gramin Bank, Meerut

(Placed in Library, See No. L.T. 5450/16/16)

xl. Sarva Haryana Gramin Bank, Rohtak

(Placed in Library, See No. L.T. 5451/16/16)

xli. Saurashtra Gramin Bank, Rajkot

(Placed in Library, See No. L.T. 5452/16/16)

xlii. Sutlej Gramin Bank, Bathinda

(Placed in Library, See No. L.T. 5453/16/16)

xliii. Telangana Grameena Bank, Hyderabad

(Placed in Library, See No. L.T. 5454/16/16)

xliv. Tripura Gramin Bank, Agartala

(Placed in Library, See No. L.T. 5455/16/16)

xlv. North Banga Regional Rural Bank, Coochbehar

(Placed in Library, See No. L.T. 5456/16/16)

xlvi. Uttar Bihar Gramin Bank, Muzaffarpur

(Placed in Library, See No. L.T. 5457/16/16)

xlvii. Uttarakhand Gramin Bank, Dehradun

(Placed in Library, See No. L.T. 5458/16/16)

xlviii. Vananchal Gramin Bank, Dehradun

(Placed in Library, See No. L.T. 5459/16/16)

xlix. Vidarbha Konkan Gramin Bank, Nagpur

(Placed in Library, See No. L.T. 5460/16/16)

(10) A copy of the Annual Report (Hindi and English versions) of the Bharatiya Mahila Bank, New Delhi, for the year 2015-2016, along with audited accounts.

(Placed in Library, See No. L.T. 5461/16/16)

(11) Annual Report on the working and activities of the State Bank of Hyderabad for the year 2015-2016, as amended by the Banking Laws (Amendment) Act, 1985 under sub-section (3) of Section 43of the State Bank of India (Subsidiary Banks) Act, 1959 (Hindi and English versions) and audited accounts.

(Placed in Library, See No. L.T. 5462/16/16)

(12) The Prevention of Money Laundering (Restoration of Confiscated Assets) Rules, 2016 published under Section 74 of the Prevention of Money Laundering Act,2002, which was published in the Gazette of India dated 26th September, 2016 under Notification No. S.C.N. 913(E), a copy of the Notification (Hindi and English versions) and an explanatory memorandum.

(Placed in Library, See No. L.T. 5463/16/16)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Madam, on behalf of Shri Arjun Ram Meghwal, I beg to lay the following papers:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
- (i) National Company Law Appellate Tribunal (Salaries and Allowances and Terms and Conditions of Service of Chairperson and other Members) Rules, 2015 published in Gazette of India Notification No. G.S.R 728(e) dated 21st September, 2015.

(ii) National Company Law Appellate Tribunal (Salaries and Allowances and Terms and Conditions of Service of Chairperson and other Members) Rules, 2015 published in Gazette of India Notification No. G.S.R. 729(e) dated 21st September, 2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. L.T. 5464/16/16)

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities Contracts (Regulations) (Stock Exchange and Withdrawal Corporation) (Third Amendment) Regulations, 2016 published in the Notification No. SEBI/LADNRO/GN/2016-17/011 in Gazette of India dated 29th August, 2016.
- (ii) The Securities and Exchange Board of India (Listing of Responsibilities and Disclosure Requirements) (Second

Amendment) Regulations, 2016 published in Notification No. SEBI/LADNRO/GN/2016-17/008 in the Gazette of India dated the 8th July, 2016.

- (iii) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2016 published in Notification No. SEBI/LADNRO/GN/2016-17/009 in Gazette of India dated the 8th July, 2016.
- (iv) The Securities and Exchange Board of India (Disposal of Administrative and Civil Proceedings) (Amendment) Regulations, 2016 published in Notification No. SEBI/LADNRO/GN/2016-17/010 in Gazette of India dated the 29th August, 2016.

(Placed in Library, See No. L.T. 5465/16/16)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) Transfer or Issue of Securities by a person residing outside India under the Foreign Exchange Management (13th Amendment) Regulations, 2016 published in Gazette of India Notification No.879(e) dated 9th September, 2016.

- (ii) The Foreign Exchange Management Transfer or Issue of Securities by a person residing outside India (11th Amendment) Regulations, 2016 published in Gazette of India notification No. 1002(e) dated the 24th October, 2016.
- (iii) The Foreign Exchange Management Transfer or Issue of Securities by a person resident outside India (12th Amendment) Regulations, 2016 published in Gazette of India dated the 24th October, 2016, under the notification No. 1003(e).
- (iv) The Foreign Exchange Management (Foreign Exchange Individual Contracts) (Amendment) Regulations, 2016 published under Notification

No. G.S.R. 1005(E) in the Gazette of India dated 25th October, 2016.

(v) The Foreign Exchange Management Transfer or Issue of Securities by a person residing outside India (10th Amendment) Regulations, 2016 published in Gazette of India notification No. 1015(e) dated the 27th October, 2016.

(Placed in Library, See No. L.T. 5466/16/16)

(5) A copy of the Notification no. G.S.R 869(E) issued under the Foreign Exchange Management Act, 1999 which was published in the Gazette of India dated 8th September, 2016, in which corrigendum of Notification No. G.S.R. 389(E) (Hindi and English versions) issued on 1st April, 2016, is given.

(Placed in Library, See No. L.T. 5467/16/16)

[English]

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): Madam, on behalf of Dr. Subhash Ramrao Bhamre, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2015-2016.

(Placed in Library, See No. L.T. 5468/16/16)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2015-2016.

(Placed in Library, See No. L.T. 5469/16/16)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2015-2016.

(Placed in Library, See No. L.T. 5470/16/16)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2015-2016.

(Placed in Library, See No. L.T. 5471/16/16)

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. L.T. 5472/16/16)

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2016-2017.

(Placed in Library See No. L.T. 5473/16/16)

... (Interruptions)

12.04 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

14th Report

[Translation]

SHRI SHANTA KUMAR (KANGRA): Madam, I present the 14th Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the 8th Report (16th Lok Sabha) of the Committee on Public Undertakings (2015-2016) on 'Corporate Social Responsibility in Chosen Central Public Sector Undertakings' (CPSUs).

... (Interruptions)

12.04 ½ hrs

JOINT COMMITTEE ON OFFICES OF PROFIT

13th Report

[English]

DR. SATYA PAL SINGH (BAGHPAT): Hon. Madam, I beg to present the Thirteenth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

... (Interruptions)

12.05 hrs

STANDING COMMITTEE ON RAILWAYS

10th Report

[English]

SHRI K.H. MUNIYAPPA (KOLAR): I beg to present the Tenth Report* (Hindi and English versions) of the Standing Committee on Railways (2015-16) on the subject 'Pending Projects'... (*Interruptions*)

... (Interruptions)

^{*} The Tenth Report of the Standing Committee on Railways (2015-16) was presented to Hon'ble Speaker, Lok Sabha on 31.08.2016 under Direction 71A of the Directions by the Speaker, Lok Sabha. Hon'ble Speaker has accorded permission for printing, publication and circulation of the Report before it is presented/laid in the House under Rule 280 of the Rules of the Procedure and Conduct of Business in Lok Sabha on 31.08.2016.

12.06 hrs

STATEMENT BY MINISTER

[English]

Status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Corporate Affairs *

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Corporate Affairs. ... (*Interruptions*)

12.07 hrs

(At this stage, Shri Kodikunnil Suresh, Shri Mohammad Salim and some other hon. Members came and stood on the floor and near the Table.)

^{*} Laid on the Table.

12.07½ hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Hon.

Madam, I make a statement regarding Government Business during the week commencing the 28th November, 2016.

*Government Business during the week commencing Monday, the 28th of November, 2016 will consist of:-

- 1. Consideration of any items of Government Business carried over from today's order paper: [It contains Consideration and passing of (a) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016, (b) The Mental Healthcare Bill, 2016, as passed by Rajya Sabha]
- 2. Consideration and passing of the Maternity Benefit (Amendment) Bill, 2016 as passed by Rajya Sabha.

3. Consideration and passing of the Surrogacy (Regulation) Bill, 2016.

4. Consideration and passing of the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014, after it is passed by Rajya Sabha. ... (*Interruptions*)

HON. SPEAKER: Submissions by Members.

Dr. A. Sampath – not present.

Shri Om Birla – not present.

Dr. Udit Raj

... (*Interruptions*)

[Translation]

DR. UDIT RAJ (North-West Delhi): Madam, I request that the following subjects of public importance may be included in the List of Business of next week:-

The Master Plan of Delhi was notified in the year 2007. ... (Interruptions) In 2013 the Ministry of Urban Development declared the Land Pool Policy and it was instructed to be implemented in 2015. I demand that the land pool policy be immediately implemented which will generate an investment of around 10 billion dollar. ... (Interruptions) This area of Delhi is near Narela, Bawana, Najafgarh which will come under the land pool policy. This will improve the economic condition of the poor farmers there and the housing problem will be solved, as by 2021 there will be a population of up to 2.36 crores in that area. ... (Interruptions)

Chamar Regiment was discontinued in 1946. ... (*Interruptions*) It is said that there should not be regiments in the army in the name of caste. I do agree with that. Then why is there a Rajput Regiment and Dogra Regiment? There should be Chamar Regiment, Khatik Regiment, Valmiki Regiment and there should be Dhankar.... Regiment (*Interruptions*) I demand that these regiments should also

be created in the Army so that they can extend their participation in armed forces.... (Interruptions)

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): Hon. Speaker Madam, I request that the following matters of public importance of my Parliamentary Constituency be included in the List of Business for the next week:-

- 1. Adityapur is the largest industrial area under my Parliamentary Constituency Jamshedpur and Adityapur also has the only ESIC hospital for the employees working in thousands of small and big industries located here.... (*Interruptions*) In this, the number of registrations of labourers is 1,70,000 (one lakh seventy thousand) IP. ... (*Interruptions*) Considering the number of workers, a hospital with 250 beds should be constructed by increasing the number of beds from 150.... (*Interruptions*)
- 2. My Parliamentary Constituency Jamshedpur (Tata) is an industrial area. Dozens of big industries like Tata, TISCO, Usha martin, Tinplate, Tube etc. are established here and due to the presence of thousands of small and medium industries, people from India and abroad keep coming and going for industry related work every day. It is requested to open a mini Passport Seva Kendra here.... (Interruptions)

SHRI NARANBHAI KACHHADIYA (AMRELI): Madam, I would like to draw attention towards the need to rationalise freight charges for transportation of various raw materials including coal in the country.... (Interruptions) I would like to bring to your notice that currently the freight charges of coal constitute 60 to 65 percent of the total fuel expenditure in energy production in the power plants of Gujarat, due to which the rate of energy produced remains high.... (Interruptions)

In this context, I would like to know from the Union Government whether there is any scheme to rationalise the freight for transportation of various raw materials including coal from the eastern region of Gujarat to the power plants located far away from the eastern region (located in the western region)?... (Interruptions) whether there is any plan to introduce telescopic freight for charging freight in Railways on the lines of passenger fare?... (Interruptions)

There is a taluka called Gariadhar in Bhavnagar district of Gujarat which comes under my Parliamentary Constituency, which has a population of 2 lakhs.... (*Interruptions*) but till date the railway line has not been laid there though the department has conducted a survey for the new line and sent the report to the Western Railway

Headquarters. ... (*Interruptions*) as Palitana being a Jain pilgrimage place, people keep coming as tourists from India and abroad. Madam, I request you to approve this proposal at the earliest.... (*Interruptions*)

SHRI RAVINDRA KUMAR PANDEY (GIRIDIH): Madam Speaker, my following subjects may be included in the List of Business for the next week.

- 1. Giridih is an ancient city of historical and tourist importance in united Jharkhand-Bihar. Therefore, there is a need to include said city as a smart city.
- 2. Giridih is an ancient city due to which the density of population in this city is more which causes traffic jams and there is a need to construct a ring road in Giridih to tackle the situation of rising population as well as traffic jams in the city. ... (*Interruptions*)

SHRI GOPAL SHETTY (MUMBAI NORTH): Madam Speaker, two of my following subjects may be included in the List of Business for the coming week.

1. The Indian National Flag reflects the hopes and aspirations of the citizens of the country. It is not only a symbol of our national pride but also a symbol of prestige and honor of the country. Hence, the issue related to non-personal use by any regional or national level political party of the country by

displaying its election symbol in the middle of the Indian flag or in any part of it.

2. A proposal was sent by the Government of Maharashtra to the Union Government for the Parjanya Jal Vahini System (Water Disposal System) in Brihanmumbai area of the State, which is related to Greater Mumbai. The Union Government has released funds worth Rs 1200 crore to MCGM and the utilisation certificate related to it has been sent to the Union Government for necessary action. This subject is related to early release of revised project amount forwarded by the Maharashtra Government. ... (Interruptions)

HON. SPEAKER: Shri Sushil Kumar Singh - Not present.

SHRI SUNIL KUMAR SINGH (CHATRA): Madam Speaker, my following subjects may be included in the List of Business for the next week:

1. In the last several years, black money has been generated on a large scale in the country and this black money is being used in

large quantities to promote corruption, terrorism and Naxalite activities. The positive step taken by the Union Government to discontinue the high denomination notes of Rs 500 and Rs 1000 to curb the ill effects of black money should be included in the List of Business of the coming week for discussion.

2. Twenty-two languages are included in the Eighth Schedule of the Constitution as national languages. Languages develop education, culture and intellectual capacity of the people. Language is not only a medium of communication but also a symbol of respect. Language also reflects history, culture, people, system of governance, ecology, politics etc.

There has been a demand for recognition of many languages in the Eighth Schedule for a long time. For the promotion, consolidation and empowerment of Bhojpuri, Magahi, Rajasthani and Oraon languages spoken by crores of people, the subject of including these languages in the Eighth Schedule of the Constitution should be included in the List of Business of the coming week for discussion. ... (Interruptions)

SHRI RATTAN LAL KATARIA (AMBALA): Hon. Speaker, the following subjects should be included in List of Business for the next week:

- 1. Hon. Prime Minister Narendra Modi launched Beti Bachao Beti Padhao Abhiyan on 22 January 2015 at Panipat in Haryana. At that time the sex ratio was 837 girls for every 1000 boys in Haryana. The Chief Minister of Haryana, Shri Manohar Lal has taken this initiative of the Prime Minister as a challenge and as a result of same, today the number of girls ratio in Haryana has increased to 914 girls for every 1000 boys in Haryana. Now it has been resolved to take it to at least 950. I demand that this campaign should be carried forward across the country on the lines of Haryana and this subject should be discussed in the upcoming session.
- 2. I would like to draw the attention of this House that Haryana celebrated its Golden Jubilee Celebrations on 1st November. Hundreds of new works have been started in the state of Haryana this year. We have resolved to make Haryana kerosene free in the Golden Jubilee year of Haryana, which was started by Union

Petroleum Minister, Shri Dharmendra Pradhan in Panipat under Ujjwala scheme under the chairmanship of Haryana Chief Minister, Shri Manohar Lal. I demand that a campaign should be carried forward across the country on the lines of Haryana and this subject should be discussed in the upcoming session....(Interruptions)

[Translation]

HON. SPEAKER: Now we will start Zero Hour as Members have not been able to put forth the issues of their constituencies in the House for the last eight days.

... (Interruptions)

HON. SPEAKER: The manner in which you are shouting, I will not allow anybody. Now, Shri Nihal Chand.

SHRI NIHAL CHAND (GANGANAGAR): Hon. Speaker, I would like to draw the attention of the Union Government towards the Sutlej River where the Indira Gandhi Canal for Rajasthan starts from Hari Dam. Untreated water from factories in Amritsar, Ludhiana and Tarn Taran is flowing into Rajasthan Canal. ... (Interruptions)

HON. SPEAKER: You shout and your leaders should also be allowed to speak, both things cannot go hand in hand.

... (Interruptions)

SHRI NIHAL CHAND: Rajasthan is suffering with various diseases. The hazardous chemical waste of the factories is being discharged into the Rajasthan Canal.... (*Interruptions*)

HON. SPEAKER: You will also tear down the paper and yell. You will do everything and then you will ask me. No.

... (*Interruptions*)

SHRI NIHAL CHAND: The water of Indira Gandhi Canal Project is flowing into Rajasthan Canal, due to which serious diseases are spreading. Serious diseases like jaundice, cancer and thyroid are spreading in Rajasthan. ... (*Interruptions*)

Through you, I request the Union Government to check the effluent of factories of Punjab so that Rajasthan State can be saved from serious diseases.... (*Interruptions*)

HON. SPEAKER: Shri Bhairon Prasad Mishra and Shri Sharad Tripathi are permitted to associate themselves with the matter raised by Shri Nihal Chand.

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Hon. Speaker Madam, Municipal elections are approaching in Delhi. The number of municipal wards is 272. Meanwhile, the population of

Delhi has increased a lot and due to which, the wards have been rearranged and redrawn. Despite this, municipal areas exist only in the established colonies. ... (Interruptions) at locations like outer Delhi there are irregular and unauthorized colonies in which number of wards are being increased. In my constituency which mostly has established colonies, a good number of municipal wards are being reduced.... (Interruptions) Due to this, there is going to be a big problem in handling administrative matters. In areas falling out of Municipal Corporation ambit, the numbers are being increased and areas falling out of its ambit, the numbers are being cut down. The system of the entire state is already in disarray and this will cause further chaos. In this regard, the government should note that the number of municipal wards should be increased. ... (Interruptions) [English] There is nothing sacrosanct about 272 number. ... (*Interruptions*)

[Translation]

HON. SPEAKER: Shri Bhairon Prasad Mishra, Shri Sharad Tripathi, Kunwar Pushpendra Singh Chandel and Dr. Kirit P. Solanki are permitted to associate themselves with the matter raised by Shrimati Meenakshi Lekhi.

12.18 hrs

(At this stage Dr. Kakoli Ghosh Dastidar and some other hon. Members went back to their seats)

SHRI RAM TAHAL CHAUDHARY (RANCHI): Hon. Speaker Madam, through you, I would like to draw the attention of the Hon. Minister towards the problems being faced by the people living in the residential complex area of CCL Area Khilarirai of my Lok Sabha Constituency. ... (Interruptions) The Government earns revenue to the tune of crores of rupees from this area but the condition of staff quarters, schools, road and drains in this area is becoming very bad. Even after so many years, the department has still not issued any order with regard to repairs. Due to this, the problems of the residents have increased considerably.... (Interruptions) The school that is being run by CCL, for the last several years there is a shortage of teachers due to non-appointment of teachers while the old teachers are retiring. As a result, students are finding it difficult to study in school. (Interruptions)

Through you, I request the Government to provide necessary facilities to the people living in the above mentioned CCL area....(Interruptions)

HON. SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate himself with the matter raised by Shri Ram Tahal Chaudhary.

SHRI SATISH CHANDRA DUBEY (VALMIKI NAGAR): Hon.

Speaker Madam, the Sapt Kranti train comes to Delhi, Anand Vihar via my Lok Sabha constituency.... (Interruptions) When this train comes to Lucknow division, the train is detained for four hours, due to which the train is delayed by four hours and its departure is further delayed. ... (Interruptions) The passenger trains from Narkatiaganj to Gorakhpur and Narkatiaganj to Muzaffarpur got late from eight to ten hours. What is the cause of that?

Madam Speaker, through you, I demand that the train should be run at the right time. ... (*Interruptions*) Only one train comes to Delhi via my constituency. ... (*Interruptions*) It is a good train but it reaches late by four hours. ... (*Interruptions*)

Through you, I would like to urge the Government to get the train run as per its time schedule. ... (Interruptions)

HON. SPEAKER: Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate themselves with the matter raised by Shri Satish Chandra Dubey.

SHRI DEVENDRA SINGH BHOLE (AKBARPUR): Madam Speaker, through you, I would like to draw the attention of the House and the Hon. Minister of Railways towards ensuring railway insurance to the victims of train accidents.

Madam, on 20.11.2016, a major railway accident took place at Pukhrayan in Kanpur Dehat, in which about 150 people lost their lives. ... (Interruptions) railway accidents often take place in this manner but due to lack of information the victims and their families do not get the facilities and compensation given in this regard. ... (Interruptions) Whereas, insurance in the form of financial assistance up to ten lakh rupees is applicable after additional 92 paise were spent on e-ticket in this regard. ... (Interruptions)

I would like to request you to instruct the Hon. Railway Minister to ensure that on all types of tickets, after 92 paise is spent, insurance up to ten lakh rupees is ensured so that the kith and kin's of those who loose their lives in accident can get the benefit. Thank you very much. ... (Interruptions)

HON. SPEAKER: Shri Bhairon Prasad Mishra, Shri Sharad Tripathi and Dr. Kirit P. Solanki are permitted to associate themselves with the matter raised by Shri Devendra Singh Bhole.

SHRIMATI SANTOSH AHLAWAT (JHUNJHUNU): Madam Speaker, I would like to express my gratitude to you for giving me an opportunity to speak on an important topic. ...(Interruptions) My Parliamentary Constituency is quite advanced in terms of education and majority of the people there work in the army, paramilitary forces and police. ... (Interruptions) In order to provide quality education to their children, I would like to request you to increase the sections in Kendriya Vidyalayas or run schools in two shifts, so that the education can be provided in view of the number of students. Thank you. ...(Interruptions)

HON. SPEAKER: Shri Bhairon Prasad Mishra and Shri Kunwar Pushpendra Singh Chandel are permitted to associate themselves with the matter raised by Shrimati Santosh Ahlawat.

[English]

Shri Ashwini Kumar Choubey – Not present.

Shrimati Riti Pathak – Not present.

... (Interruptions)

[Translation]

SHRI GAJENDRA SINGH SHEKHAWAT (JODHPUR):

Madam Speaker, I come from Rajasthan and represent Jodhpur in western Rajasthan. ... (Interruptions) Rajasthan has only one percent of the drinking water in the country. ... (Interruptions) If I talk from the perspective of Western Rajasthan, we have only point 6 percent water. ... (Interruptions) Over the years, the largest supply of drinking water to the entire western Rajasthan comes through Jawai Dam. ... (Interruptions)

Madam Speaker, Hon. Prime Minister had announced before the elections that the surplus water of Sabarmati River will be supplied to Jawai Dam by building a canal through Kalibor Dam. ...

(Interruptions) Through you, I want to draw the attention of the House and the Government towards this because this is a subject related to all the districts of Western Rajasthan like Jodhpur, Pali, Jalore, Sirohi etc. ... (Interruptions) Therefore, by immediately declaring it a project of national importance, a channel should be made to connect and divert the surplus water of Sabarmati river to Kalibor Dam, which goes into the sea during the rainy season, so that water can be released into Jawai Dam through the sahi tunnel. Thank you. ... (Interruptions)

HON. SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra and Shri Devji M. Patel are permitted to associate themselves with the matter raised by Shri Gajendra Singh Shekhawat.

[English]

Is Prof. Saugata Roy there?

... (Interruptions)

HON. SPEAKER: Okay. [Translation] Shri Sudip Bandopadhyay ji, you have withdrawn your people from well, [English] that is why only, I am allowing you. [Translation] You have gone inside the

well. [English] You cannot do both the things - be in the well and also speak.

... (Interruptions)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):

Madam, after me, Shri Kharge will also speak. ... (Interruptions)

HON. SPEAKER: No [Translation] you stay in the well, shout and tear the paper as well. Do all this and then say, [English] No, I am sorry. [Translation] I said that you have withdrawn your people from well.

... (Interruptions)

SHRI SUDIP BANDYOPADHYAY: The people of our party have come back from the well, so we will take a look. ... (*Interruptions*) When Shri Kharge ji will speak, those people will also come back from the well. ... (*Interruptions*)

[English] Madam, when it is the necessity of the hour, and also important, that we want to find out a solution to how the House can

function and run, on the very day, in a function where you were present, Prime Minister, Narendra Modiji, uttered some comments which have hurt the opposition parties.

[Translation]

HON. SPEAKER: You people are not solving it.

... (Interruptions)

[English]

SHRI SUDIP BANDYOPADHYAY: Madam, I would like to tell you one thing. You are the custodian of the House. He has said that: "Those accusing the Government are not prepared ... (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Please do not mislead the House. ... (Interruptions) Madam, he is misleading the House. ... (Interruptions)

SHRI SUDIP BANDYOPADHYAY: The Prime Minister should withdraw and apologize. ... (*Interruptions*)

HON. SPEAKER: I am sorry. No, nothing doing.

... (Interruptions)

HON. SPEAKER: Is Shri Sukhbir Singh Jaunapuria there?

... (Interruptions)

HON. SPEAKER: Not there, okay.

... (Interruptions)

[Translation]

HON. SPEAKER: Shri Jitendra Chaudhury, would you like to speak on your topic?

... (Interruptions)

HON. SPEAKER: No.

Shri R. Dhruvanarayana, would you like to raise your issue?

... (Interruptions)

HON. SPEAKER: No.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, this is a very important subject, please give some time.

HON. SPEAKER: No. I will not allow.

Shri Jai Prakash Narayan Yadav ji also does not want to speak on his subject.

... (Interruptions)

HON. SPEAKER: Dr. Udit Raj.

DR. UDIT RAJ (NORTH-WEST DELHI): Madam, I am grateful to you for allowing me to speak on a very important issue.

[English]

12.26 hrs

(At this stage Shri Chaudhury Mohan Jatua and some other hon.

Members came and stood on the floor near the Table)

Madam, I will start by quoting Dr. Ambedkar.

[English]

"I, Dr. Ambedkar, observed that many villages continue to remain sinks of localism, dens of ignorance and narrowmindedness..."

[Translation]

Madam, I would like to say that according to the National Crime Records Bureau, atrocities against Dalits have increased. There was a 17 percent jump in the year 2013 and there has been an increase of more than 19 percent in the year 2014. Similarly, the recent survey about their living conditions shows that 21 percent of Dalits are living in kutcha houses today, whereas this is not the case for others. I end my speech with Dr. Ambedkar's quotation.

[English]

"The castes are anti-national because they bring separation in social life. They are anti-national also because they generate jealousy and antipathy between caste and caste. But we must overcome all these difficulties if we wish to become a nation in reality."

Thank you, Madam.

[Translation]

HON. SPEAKER: Dr. Kirit P. Solanki is permitted to associate himself with the matter raised by Dr. Udit Raj.

SHRI JUGAL KISHORE (JAMMU): Madam Speaker, thank you for giving me the opportunity to raise an important topic of my constituency.

Madam Speaker, through you, I would like to draw the attention of the Government towards my Parliamentary Constituency, Jammu-Poonch. Ever since surgical strikes took place, Pakistan has been in a state of frustration. Frustrated Pakistan is committing atrocities on unarmed people. We see that, every day, our soldiers give a befitting reply to the firing by Pakistan but the loss we suffer due to the firing by Pakistan includes the death of our people and animals also. When shells fall on houses, houses collapse, it suffers loss. Along with this, the crop is also destroyed.

Through you, I would like to tell the Government that it has taken very good steps in the past but the animals that are killed in firing are milch animals, their value ranges from Rs 80 thousand to Rs one lakh. No government gives compensation for the death of the animals.

When a shell falls on a house, compensation is not given even for that house. I would like to ask what is the fault of those patriotic people, that are standing at the border, they are unarmed. They are also confronting them at the border. I demand that compensation should be given for the loss of animals and if someone's house is damaged, then they should also get compensation. Bunkers should be built in each house and village so that for quick relief these bunkers are available. They should be given a five-marla plot and a multi-storey building so as to boost the morale of the people.

HON. SPEAKER: Shri Bhairon Prasad Mishra, Dr. Manoj Rajoria, Shri Gajendra Singh Shekhawat, Shri Alok Sanjar, Shri Nagendra Singh, Shri Nishikant Dubey, Dr. Kirit P. Solanki, Shri Sharad Tripathi, Shri Rajendra Agrawal and Kunwar Pushpendra Singh Chandel are permitted to associate themselves with the issue raised by Shri Jugal Kishore.

SHRI AJAY MISRA TENI (KHERI): Hon. Speaker, elementary education has great importance in human life.... (*Interruptions*) In this session of Lok Sabha, on 21th November, 2016, the Hon. Human

Resource Development Minister, has provided information in reply to the question, ... (Interruptions) According to this, there is a shortage of 1,76,000 teachers in Uttar Pradesh, in which 1,22,612 have been appointed by the state government and there is shortage of 38 percent, 57 percent, 41 percent, 62 percent and 20 percent in power, drinking water, library, laboratory and other resources respectively. Along with that, the standard of education has deteriorated in U.P. due to the policy of upgrading everyone to the next class by passing all in the examination system till class 8... (Interruptions) Due to which there has been a large number of class 10th failed (class 8 pass) youth in Uttar Pradesh whose knowledge and educational level is not even at par to that of class 1-2 students.

Since Uttar Pradesh is a big state of this country, the educational status of the people here also has a big impact on the development of the country.... (*Interruptions*) Due to absence of proper primary education system, the number of such ignorant people in Uttar Pradesh is in crores and this number is increasing continuously year after year, which will prove a big hurdle in the development of the country in the years to come.... (*Interruptions*)

Therefore, through you, I request the Government to immediately make a special plan to supply the necessary resources for primary education and improve the educational level in Uttar Pradesh.... (Interruptions)

HON. SPEAKER: Shri Sharad Tripathi, Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate themselves with the matter raised by Shri Ajay Misra Teni.

... (Interruptions)

[English]

HON. SPEAKER: Dr. Thokchom Meinya, Shri Kodikunnil Suresh, Shri P.K. Biju ... (*Interruptions*) Shri Ashwini Kumar Choubey.

[Translation]

SHRI ASHWINI KUMAR CHOUBEY (BUXAR): Hon. Speaker, the whole country is shocked by the train accident in Kanpur... (*Interruptions*) I myself went to Kanpur and visited hospitals to meet the people affected by the accident and saw the condition of the patients... (*Interruptions*) the people were satisfied with the way the

Railway department of Government of India had made arrangements there. Hon. Speaker, many people from Bihar and from your area Indore, were also there. At the same time, people of your area were saying that they also received information from the Hon. Speaker.... (Interruptions) The people hailing from your constituency went there to meet them. I saw the situation there that medicines were being given in the hospitals. In hospitals, I was surprised to learn that there was a patient in ICU and the patient was given a separate prescription for medicine by the doctor there. ... (Interruptions) I got inside the hospital when many people from Rashtriya Swayamsevak Sangh who were engaged there in helping people, gave the prescription of the patients to me. I asked the Chief Superintendent of the hospital why he had given prescription to the patients?... (Interruptions) the kind of strong system which should have been there under the Government of Uttar Pradesh and in some hospitals, was missing. Even when the Chief Minister himself came to Unnao and it was such a big train accident in which almost 150 people had died.... (Interruptions) Hundreds have been injured, people from many states have also got injuries but the Chief Minister did not come to see the people. Even the Chief Minister of Madhya Pradesh had come but he did not get a chance to go there. It was a heart-wrenching scene. ... (Interruptions)

I would like to tell that the Minister of Railways had gone there. Whatever high level investigation is being done in this accident, this investigation should be a time bound one.... (*Interruptions*) Through you I request to punish whoever is guilty. Thank you.

HON. SPEAKER: Shri Bhairon Prasad Mishra, Shri Alok Sanjar, Shri Nagendra Singh, Shri Jagdambika Pal and Kunwar Pushpendra Singh Chandel are permitted to associate themselves with the issue raised by Shri Ashwini Kumar Choubey.

... (Interruptions)

HON. SPEAKER: Officers of Uttar Pradesh have also worked hard and everyone has worked with sympathy for the same. The Chief Minister of Uttar Pradesh has also helped.

... (Interruptions)

12.34 hrs

OBSERVATION BY THE SPEAKER

Attempted contempt of the House by a person from public gallery

[English]

HON. SPEAKER: Hon. Members of the House may be aware that today at around 1120 A.M., after the House got adjourned, one Shri Rakesh Singh Baghel, resident of Nizampur, District Shivpuri, Madhya Pradesh, who was watching the proceedings from the Public Gallery of Lok Sabha, tried to jump on the floor of the House. The Security Officials of the Parliament overpowered him and took him into their custody. He may be released on warning after enquiry by Parliament Security is over.

I hope the House agrees.

... (*Interruptions*)

[Translation]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam Speaker, we support the motion that you have placed before the House... (Interruptions) We agree. ... (Interruptions)

[English]

HON. SPEAKER: Now the House stands adjourned to meet on Monday, the 28th November, 2016 at 11.00 a.m.

12.35 hrs

The lok sabha then adjourned till eleven of the clock on Monday, November 28, 2016/Agrahayana 7, 1938 (Saka).

INTERNET

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